

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.3408/2019

(Arising out of impugned final judgment and order dated 03-01-2018 in CRLAP No. 4352/2013 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner

VERSUS

MANJU

Respondent

Date : 17-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Shwetank Sailakwal, Adv.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mr. D. S. Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Respondent has not appeared despite service.

Issue bailable warrant.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER